

because he protested against the alleged misbehaviour of an officer. On 11th April, when a member of the Executive of the Union was speaking to the organising Secretary, an Air Force Officer came over and abused him in foul language. The President of the Union then met the officer to try and sort out the problem. The attempt at reaching an understanding was abortive.

The President was then charge-sheeted and asked by the Management to explain why he approached the officer. This led to discontent amongst the workers. Many office bearers have since been suspended and the workers are very disturbed by this turn of events. I would request the Minister of Defence to look into this matter with the urgency it merits and see that the position is normalised, and the suspension orders rescinded.

12.12 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND RESOLUTION re. COMMITTEE ON SUPPLY AND DISTRIBUTION OF PETROLEUM PRODUCTS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.—

(i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1978, published in Notification No. G.S.R. 156(E) in Gazette of India dated the 1st March, 1978.

(ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1978, published in Notification No. G.S.R. 157(E) in Gazette of India dated the 1st March, 1978.

(iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1978, published in Notification No. G.S.R. 158(E) in Gazette of India dated the 1st March, 1978. [Placed in Library. See No. LT-2266/78]

(2) A copy of Resolution No. Q-30021/8/78-Dist. (Hindi and English versions) dated the 28th April, 1978 regarding constitution of a Committee to advise on the "Supply and Distribution of Petroleum Products". [Placed in Library. See No. LT-2267/78].

#### REPORT OF COMMISSIONER FOR SC/ST FOR 1975-76 AND 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1975-76 and 1976-77-Parts I and II—under article 338(2) of the Constitution [Placed in Library. See No. LT-2268/78]

SHRI JYOTIRMOY BOSU (Diamond Harbour): Here you will notice that in spite of your repeated advice, today we see a Report for the year 1975-76, the dark year of the Emergency. Why is it so? At least they should give an explanatory note, quoting from the file of the erstwhile Government as to why this Report was withheld. They are shedding so much crocodile tears for Scheduled Castes and Scheduled Tribes and yet, in regard to the mere submission of a Report, they do not bother to do it: they deliberately withheld it. Would you kindly direct the Hon. Minister to make a statement on this so that we may know exactly why the statement has been withheld?

श्री धनिक लाल मंडल : अध्यक्ष जी, यह रिपोर्ट हम को दिसम्बर, 1977 में प्राप्त हुई है। यह संवेजी में थी, इसलिए